

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.08/(MAH)/2016  
IA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017

NAME OF THE PARTIES: Juhi Pathania  
V/s.  
M/s. Spectronics Instruments (India) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Amol V. Sakpal	Advocate	

ORDER

C.P. No. 08/58/NCLT/MB/MAH/2016

1. None for the Respondents. Ld. Counsel Mr. Amol V. Sakpal appeared on behalf of the Petitioner. He has informed that he is unable to serve notices because it was returned with postal remark "Shifted".
2. The Petitioner is hereby directed to serve notice on the Respondents through all possible means and place on record the evidence of service.
3. Registry is also directed to issue notice to the Respondents. List this matter for hearing on 28.02.2017.

Dated: 17<sup>th</sup> January, 2017

Sd/-  
M. K. SHRAWAT  
Member (Judicial)